

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W. P. (C) No. 7094 of 2005

Bihar State Financial Corporation, Patna, represented through
Arvind Shanker Verma Petitioner(s)

Versus

1. Union of India through Secretary, Ministry of Finance, New Delhi
2. Recovery Officer, Debt Recovery Tribunal, Ranchi.
3. Branch Manager, Canara Bank, Ranchi.
4. M/s Manoj Timber and Allied Products Pvt. Ltd. having its office at Ranchi and also office and works at Chandwa, Palamu.
5. Sri Bhagwan Das Basia, S/o Sri Hanuman Das Basia, Managing Director of M/s Manoj Timber & Allied Products Pvt. Ltd., Chandwa, Palamu.
..... Respondent(s)

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CORAM : HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :- Video Conferencing)

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For the Petitioner(s) : Mr. Ashok Kr. Yadav, Advocate.

For the Respondent(s) :
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06 / 08.09.2021. From perusal of the records, it appears that there is no interim relief granted in favour of the petitioner.

Learned counsel for the petitioner has submitted that the instant Writ Petition has become infructuous, as such, the same may be dismissed.

Accordingly, the the instant Writ Petition stands dismissed as infructuous.

I. A. No.342 of 2006 stands closed.

Let a copy of this order be communicated through FAX to the Recovery Officer, Debt Recovery Tribunal, Ranchi, at once.

(Kailash Prasad Deo, J.)

Sandeep/